

RATIFIED

Minutes of M.No.25/10 held on 29.09.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 25/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 could not held on the scheduled date of 22.9.2009 as the Chairman NC-I was on leave and actually convened on 29.09.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
4.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:29/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00387/AM10/	RLA File :09/24/040/00455/AM09/	Lic.No/Date:0910037412 17.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Input weight of each casting / forging and corresponding finished weight. 2. Use of each component proposed for import in the manufacture of export product. 3. Length and weight of different types of pipes proposed for import. 4. Information in respect of Sl.No.3,4,5,6,9 & 11 of the Standard Deficiency Format for turbine and generator separately. 5. Bifurcation of items required for turbine and generator separately. 6. Specification and specific use of item no. 8, 28,29,66 to 68. 7. Specification of item no. 51 and 53 and reason for its presence in two places. 8. Total cost of the insulation.			

2	Case No.:1/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00359/AM10/	RLA File :06/24/040/00015/AM10/	Lic.No/Date:0610015979 28.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The DC(MSME) has desired some information vide their U.O. No. 30(43)2009-ME dt. 14.09.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 10.11.2009.			

	10.11.2009. 1. Weight of each export product with its drawing / Specification. 2. Weight of various RM (components wt made out of RM) and other components, both indigenous / imported used in each export product. 3. Process of manufacturing and stepwise wastage therein. 4. Wastage justification and Material Balancing with supporting details / data.
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3	Case No.:2/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00360/AM10/	RLA File :06/24/040/00017/AM10/	Lic.No/Date:0610016067 13.08.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The DC(MSME) has desired some information in similar other case vide their U.O. No. 30(43)2009-ME dt. 14.09.2009. The Committee has decided to call for similar information/clarification in this case also. Accordingly, it has been decided to call for the following information from the firm and re-list the case on 10.11.2009. 1. Weight of each export product with its drawing / Specification. 2. Weight of various RM (components wt made out of RM) and other components, both indigenous / imported used in each export product. 3. Process of manufacturing and stepwise wastage therein. 4. Wastage justification and Material Balancing with supporting details / data.			

4	Case No.:3/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00361/AM10/	RLA File :06/24/040/00018/AM10/	Lic.No/Date:0610016068 13.08.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The DC(MSME) has desired some information in similar other case vide their U.O. No. 30(43)2009-ME dt. 14.09.2009. The Committee has decided to call for similar information/clarification in this case also. Accordingly, it has been decided to call for the following information from the firm and re-list the case on 10.11.2009. 1. Weight of each export product with its drawing / Specification. 2. Weight of various RM (components wt made out of RM) and other components, both indigenous / imported used in each export product. 3. Process of manufacturing and stepwise wastage therein. 4. Wastage justification and Material Balancing with supporting details / data.			

5	Case No.:28/25/80-ALC2/2009	Party Name:TECHNOMECH ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00386/AM10/	RLA File :08/24/040/00092/AM10/	Lic.No/Date:0810082373 19.08.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following			

information/clarification from the firm and to re-list the case on 10.11.2009:-

1. Export product in number.
2. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format.
3. Use of the export product.
4. Copy of export order.

6	Case No.:30/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00388/AM10/	RLA File :09/24/040/00151/AM10/	Lic.No/Date:0910039051 20.08.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Specific item of export with weight of each export product separately with detail specification. 2. Input weight of each casting / forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product. 4. Length and weight of different types of pipes proposed for import. 5. Information in respect of Sl.No.3,4,5,6,9 & 11 of the Standard Deficiency Format for turbine and other export items separately. 6. Bifurcation of items required for turbine and other export items separately. 7. Specification and specific use of item no. 25, 26, 37 & 84. 8. Break up of different types of plates proposed for import (item No. 113).			

7	Case No.:31/25/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00389/AM10/	RLA File :03/95/040/00335/AM10/	Lic.No/Date:0310536224 03.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Information in respect of Items at S.Nos. 11 & 13 of Standard Deficiency Format. 2. Separate quantities (in Nos. and weight) of “Hemispherical Heads” and “Test Coupons” at Sl. No. 2 of list of items of import. 3. Specific use of Test Coupons with basis/justification for the quantity of this item.			

8	Case No.:4/25/80-ALC2/2009	Party Name: KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00362/AM10/	RLA File :31/21/040/00142/AM10/	Lic.No/Date: 3110039832 04.09.2009	Defer Date: 10.11.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 10.11.2009.

9	Case No.:5/25/80-ALC2/2009	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00363/AM10/	RLA File :31/24/040/00098/AM10/	Lic.No/Date:3110039839 04.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

10	Case No.:6/25/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00364/AM10/	RLA File :07/24/040/00203/AM10/	Lic.No/Date:0710066827 04.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

11	Case No.:10/25/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case approved
	HQ File :01/80/050/00368/AM10/	RLA File :02/24/040/00101/AM10/	Lic.No/Date:0210131169 07.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 8, 16 to 27, 29 & 30 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 9 to 15 & 32 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No 28 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. 4. Quantity of import item at S.No.31 may be allowed as 1.02 mtrs/mtr. content in the export product after taking clue from SION C-1708. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			

The Regional Authority may take necessary action accordingly.

12	Case No.:21/25/80-ALC2/2009	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00379/AM10/	RLA File :04/24/040/00129/AM10/	Lic.No/Date:0410107591 07.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Information in respect of Sl.No.1,3,4,5 and 11 of the Standard Deficiency Format. 2. Use of each item of import in the export product.			

13	Case No.:7/25/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00365/AM10/	RLA File :04/24/040/00138/AM10/	Lic.No/Date:0410107592 07.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Details of “Associated Equipments” proposed to be exported and items of import for the same to be identified separately. 2. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise. (Legible copy of drawing in English).			

14	Case No.:8/25/80-ALC2/2009	Party Name:JOHN BEAN TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00366/AM10/	RLA File :31/24/040/00104/AM10/	Lic.No/Date:3110039853 08.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:9/25/80-ALC2/2009	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00367/AM10/	RLA File :04/24/040/00250/AM09/	Lic.No/Date:0410107602 08.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm’s application from concerned Regional Authority. The Committee, therefore, decided to remind R.A. to forward the firm’s application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of			

remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 10.11.2009.

16	Case No.:11/25/80-ALC2/2009	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00369/AM10/	RLA File :05/24/040/00148/AM10/	Lic.No/Date:0510248965 09.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 10.11.2009.			

17	Case No.:12/25/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00370/AM10/	RLA File :02/24/040/00113/AM10/	Lic.No/Date:0210131348 10.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 10.11.2009.			

18	Case No.:13/25/80-ALC2/2009	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00371/AM10/	RLA File :05/23/040/00039/AM10/	Lic.No/Date:0510249115 11.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be re-listed on 10.11.2009.			

19	Case No.:14/25/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00372/AM10/	RLA File :05/23/040/00029/AM10/	Lic.No/Date:0510249119 11.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 10.11.2009.			

20	Case No.:15/25/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00373/AM10/	RLA File :02/24/040/00119/AM10/	Lic.No/Date:0210131413 11.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 10.11.2009.			

21	Case No.:16/25/80-ALC2/2009	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00374/AM10/	RLA File :32/24/040/00025/AM10/	Lic.No/Date:3210041216 11.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

22	Case No.:17/25/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00375/AM10/	RLA File :07/24/040/00213/AM10/	Lic.No/Date:0710066947 14.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

23	Case No.:27/25/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00385/AM10/	RLA File :53/24/040/00007/AM10/	Lic.No/Date:5310009123 14.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee observed that firm's application has already been forwarded to D/o C&PC and DC(MSME) for examination and submission of comments. However, their comments are yet to be received. The Committee, therefore, decided to remind C&PC for expediting their comments. The case may be re-listed on 10.11.2009.			

	Case No.:18/25/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
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24	HQ File :01/80/050/00376/AM10/	RLA File :31/21/040/00168/AM10/	Lic.No/Date:3110039922 15.09.2009	Back to RA
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

25	Case No.:19/25/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00377/AM10/	RLA File :31/21/040/00166/AM10/	Lic.No/Date:3110039923 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

26	Case No.:20/25/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00378/AM10/	RLA File :31/21/040/00167/AM10/	Lic.No/Date:3110039924 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

27	Case No.:22/25/80-ALC2/2009	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00380/AM10/	RLA File :07/24/040/00215/AM10/	Lic.No/Date:0710066961 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

28	Case No.:23/25/80-ALC2/2009	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00381/AM10/	RLA File :07/24/040/00216/AM10/	Lic.No/Date:0710066962 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

29	Case No.:24/25/80-ALC2/2009	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00382/AM10/	RLA File :07/24/040/00208/AM10/	Lic.No/Date:0710066971 15.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 10.11.2009.			

30	Case No.:25/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00383/AM10/	RLA File :04/24/040/00053/AM10/	Lic.No/Date:0410107816 15.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 10.11.2009.			

31	Case No.:26/25/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2009 22.09.2009	Status:Case deferred
	HQ File :01/80/050/00384/AM10/	RLA File :05/23/040/00043/AM10/	Lic.No/Date:0510249380 15.09.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the on-line agenda without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 10.11.2009.			

Case No.A/R-68	M/s. Avlight	HQ F.No.01/80/050/00957/Am08/DES-I	Lic. No. & Date
Meeting No. 25/10	Automotives Ltd.,	RLA No.05/24/040/00522/Am08	0510210471
Date: 22.09.2009	New Delhi	Ratification of norms	dt.12.10.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the agenda. The representative of the DHI informed the Committee that **earlier paper concerning the case is not readily available. The Committee, therefore, handed over the case file to DHI for examination and** decided to defer the consideration and to re-list the case on 10.11.2009

Case No.A/R-69	M/s. Flovel Valves	HQ F.No.01/80/162/00758/AM08/DES-I	Lic. No. & Date
Meeting No. 25/10	Pvt. LTd.,	RLA No.34/24/040/00075/AM08	3410019148
Date: 22.09.2009		Ratification of norms	dt.09.07.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the agenda. The representative of DIPP informed the Committee that earlier papers of the subject case are readily not available with them. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 10.11.2009

Case No.A/R-70	M/s. Tractors and	HQ F.No.01/80/050/00497/AM04/DES-I	Lic. No. & Date
Meeting No. 25/10	Farm Equipment Ltd.,	RLA No.07/24/042/00137/AM04	0710024277
Date: 22.09.2009		Ratification of norms	dt.26.09.2003

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

- i) Description of import item at Sl No.1 may be modified as Bare Copper Wire, Dia. 0.038” (0.9653 mm)” and quantity of this item may be allowed as 4500 Ft. inclusive of 1 % wastage.
- ii) Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 1235 Ft.. inclusive of 1 % wastage.
- iii) Quantities of import items at Sl. Nos. 3 & 4 may be allowed as 839.4 Ft. each inclusive of 2 % wastage.
- iv) Description of import item at Sl No.5 may be modified as “ Euro Tech Connectors 100504 ” and quantity of this item may be allowed as 7225 Nos. on net to net basis.

The Regional Authority may take necessary action accordingly.

Case No.A/R-71	M/s. Web India Pvt.	HQ F.No.01/80/050/00441/AM08/DES-I	Lic. No. & Date
Meeting No. 25/10	Ltd.,	RLA No.07/24/040/00579/AM08	0710054541
Date: 22.09.2009		Ratification of norms	dt.16.11.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 10.11.2009

Case No.A/R-72	M/s. Rochem	HQ F.No.01/81/050/00037/AM08/DES-I	Lic. No. & Date
Meeting No. 25/10	Separation System	RLA No.03/95/040/00038/AM08	0310426810
Date: 22.09.2009	Pvt. LTd.,	Ratification of norms	dt.06.04.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following

information/clarification from the firm and to re-list the case on 10.11.2009:-

1. Size i.e. Diameter and Length of import item at Sl. No. 18.
2. Net weight of Flange to be manufactured from SS Round Bar i.e. import item at Sl. No. 18 supported by the details/drawing of the component.
3. Number of Flanges (to be manufactured from imported SS Round Bar) used in the export product supported by documentary evidence

Case No.A/R-73	M/s. Parker Hannifin	HQ F.No.01/80/050/00644/AM09/DES-I	Lic. No. & Date
Meeting No. 25/10	India Pvt. Ltd.,	RLA No.03/95/040/00046/AM09	0310468033
			dt.10.04.2008
Date: 22.09.2009		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the agenda. The representative of DHI informed the Committee that earlier papers of the subject case are readily not available with them. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 10.11.2009

Case No. C-18	M/s. Asia Motor Works Ltd.,	HQ F.No.01/80/162/00566/AM10/DES-I
Meeting No. 25/10	Mumbai	Clarification on "Steel Wheel"
Date: 22.09.2009		

The case regarding admissibility of DEPB on "Steel Wheels" under DEPB Sl.No. 542 was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee asked DHI to give written comments to clarify the issue to the exporter. The case may be re-listed on 10.11.2009

Case No. C-19	M/s. Technova Imaging	HQ F.No.01/80/162/00311/AM10/DES-I
Meeting No. 25/10	Systems (P) Ltd.,	Fixation of SION
Date: 22.09.2009		

The case regarding fixation or SION for the product Pre Sensitized Negative Offset Aluminum Plates" was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the agenda. The committee observed that the matter is already under study with DHI. However, representative of DHI present in the meeting requested to forward a copy of factory visit report, if available. The Committee asked DHI representative to finalize their comments immediately. The case may be re-listed on 10.11.2009

Case No. C-20	M/s. BOSCH Limited,	HQ F.No.01/80/162/00683/AM10/DES-I
Meeting No. 25/10	Bangalore	Fixation of SION
Date: 22.09.2009		

The case regarding fixation or SION for the product "Common Rail Pumps" was considered by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 as per the agenda. The representative of DHI present in the meeting requested to call for representative data of the export product to enable them to finalize the SION for the product. The committee accordingly decided to request the firm to provide the representative data through the EEPC. The case may be re-listed on 10.11.2009.

Supplimentry Agenda case

Case No.	M/s. WILSON ENGINEERING	HQ F.No.01/80/050/00725/AM09/DES-I	Lic. No. & Date
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Meeting No. 25/10	ENGINEERING INDUSTRIES PVT. LTD.	RLA No.02/24/040/00099/AM09	0210114834
Date: 22.09.2009		Ratification of norms	dt.15.07.2008

The case regarding ratification of norms in respect of above authorization was reviewed by the Norms Committee (NC-I) in its Meeting No. 25/10 held on 29.09.2009 based on a firm's representation dt. 15.09.2009. The Committee noted that earlier decision was wrongly taken since the complete factual position was not brought before the

Committee. It was therefore decided to request DHI to examine this case and offer their comments urgently. It was also decided to inform RA, Kolkata not to proceed against the firm since the norms are under examination. The case may be re-listed on 06.10.2009.

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(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K. Funda, Asstt. Director)
Member

(Krishan Kumar, Dy. DGFT)
Convener

A. Komu)
Chairman